GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:150 ANSWERED ON:02.07.2009 LOSSES ON ROYALTY Khaire Shri Chandrakant Bhaurao

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government stands to lose heavy amount of royalty in the light of the recent decision of Mumbai High Court in Reliance Industries Krishna-Godavari Basin gas issue;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE Ministry of Petroleum & Natural Gas (SHRI JITIN PRASADA)

(a) to (c) The court case between Reliance Industry Ltd.,(RIL) and Reliance Natural Resources Ltd., (RNRL) is a commercial matter between two companies. As far as Government take, including royalty, is concerned, it is governed by the Production Sharing Contract (PSC) signed between the Government and the signatory to the PSC Royalty is to be paid to the government as per PSC provisions.